

File No. RCD-05007/2/2021-Regulatory-FSSAI
Food Safety & Standard Authority of India
(A Statutory body under Ministry of Health & Family Welfare)
(Regulatory Compliance Division)
FDA Bhawan, New Delhi

Dated: 12th October, 2022

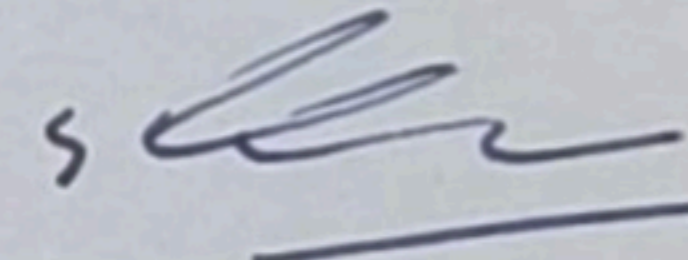
Office Order

Subject: Appointment of FSSAI's Designated Officer for Central Licensing under Section 36 of FSS Act, 2006-regd.

In pursuance of Section 36 of the Food Safety and Standards Act, 2006, read with Section 1.2.1(1) of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011, the under mentioned officer is hereby appointed as Designated Officer under Central Licensing for area of Jurisdiction mentioned below for a period from 12-10-2022 to 27-10-2022. However, the existing CLAs will resume their charge from 28-10-2022 as per existing orders:

Sl. No.	Name and Designation of officer	Area of Jurisdiction
1.	Sh. Amol R. Jagtap, Asst. Director (Tech)	Maharashtra State

2. The Designated Officer, so appointed shall perform the functions of Central Licensing Authority in accordance with the provisions of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011.


(S. Gopalakrishnan)
Chief Executive Officer

Copy to:

1. Commissioners of Food Safety of all States/ UTs.
2. All Regional Directors / Designated Officers/ Central Licensing Authority / Officer concerned.
3. CITO-with a request to create login credential and mapping of Districts against the CLA in FoSCoS and uploading the order on FSSAI Website.
4. HR Division, FSSAI HQ
5. Guard File of Regulatory Compliance Division.